

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-02-2024 AT 02:30 PM**

IA(IBC) 169 & 212/2024 in CP (IB) No. 651/7/HDB/2018
u/s. 7 of IBC, 2016

IN THE MATTER OF:

Bank of India

...**Financial Creditor**

VS

Sainath Estates Pvt Ltd

...**Corporate Debtor**

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. ASHISH VERMA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 212/2024

Learned Counsel Mr. Hemant Varshney for the counsel on record for applicant present through Video Conference. Before we could order notice to the respondents learned counsel Mr. Amir Bavani present in the court and stated that he has been instructed by the liquidator/respondent to appear on behalf of them. Hence prays time for filing Vakalat and counter. Issue Notice to the Respondent No.2 by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the Respondent No.2 within 10 days' time. Posted to 16.02.2024 for filing proof of service and for counter. Meanwhile, Vakalat and counter as a last chance.

IA(IBC) 169/2024

This is an application to take 6th progress report for the quarter ending on record. Report taken on record. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)

S.No.10